

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00542/2018

Monday this the 25th day of June, 2018

CORAM

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. Babykutty, aged 72 years
S/o.Yohannan
Retd Junior Engineer
Biju Bhavan, Mallassery Post
Pathanamthitta District
Kerala, Pin – 689 646
2. G.Pappachan, aged 69 years
S/o.Y.Gerge, Retd. Assistant Engineer
Thatturkonam, Karamcodu P.O
Chathannur, Kollam District
Kerala Pin 691 579
3. K.Kochukunju, aged 69 years
s/o.Koshy, Retired Junior Engineer
R.K.Nivas, Ambalakara P.O
Valakom, Kottarakkara,
Kerala Pin 691 532
4. S.John, aged 70 years,
s/o.Sakhariah, Retired Junior
Engineer, Cherickal House
Vazhamuttam E.P.O
Mallassery, Pathanamthitta,
Kerala Pin 689 646
5. V.J.Ponnamma, aged 72 years
W/o.late Varghese Abraham
(Ex Junior Engineer APWD,
Car Nicobar) Poovanmala,
Pullooram P.O, Ranni
Pathanamthitta, Kerala Pin 689 674
6. Santhamma Richard, aged 71 years
W/o.Joseph Richard, Athapilly House
Vengalloor P.O, Pallikutty
Thodupuzha, Kerala Pin 685 608

... **Applicants**

[By Advocate M/s Sivsankar & Jani Associates]

V.

1. Lt.Governor, Andaman and Nicobar Administrations
Port Blair, Andaman and Nicobar Islands,
Pin 744 101

2. The Chief Secretary, Andaman and Nicobar Administrations, Port Blair, Andaman and Nicobar Islands, Pin – 744 101

3. The Chief Engineer, A.P.W.D Andaman and Nicobar Administrations, Port Blair, Andaman and Nicobar Islands, Pin – 744 101 ... **Respondents**

(By Advocate Mr.Sinu G Nath, ACGSC)

This application having been finally heard on 25.6.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

BY HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Applicants have retired as Junior Engineers and had put forward a claim for the benefits under the 4th and 5th pay revisions to which they are entitled to. They are aggrieved by the fact that in spite of favourable Court orders relating to their claims, respondents have not given any consideration to their case and their claims are pending with respondents.

2. We feel that interests of justice will be met if a direction is issued to respondent no.3 to consider representations at Annexure A-8 series and take an expeditious decision on the same in any case within 30 days of the date of receipt of a copy of this order.

3. The Original Application is disposed of as above. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

List of Annexures

Annexure A-1 - True copy of letter dated 22.3.1991 issued by the Government of India

Annexure A-2 - True copy of Official Memorandum dated 16.10.1997 issued by Government of India

Annexure A-3 - True copy of order dated 9.6.2004 in O.A No.51/1 & N of CAT Calcutta Bench

Annexure A-4 - True copy of order dated 14.3.2012 in O.A No.51/1&N of CAT, Calcutta Bench

Annexure A-5 - True copy of order dated 29.10.2015 in WP(C) 44790 of Hon'ble High Court, Karnataka

Annexure A-6 - True copy of order No.963 dated 14.8.2017 issued by 3rd respondent

Annexure A-7 - True copy of Office order No.1299 dated 11.10.2017 of 3rd respondent

Annexure A-8 - True copy of letter dated 2.5.2018 issued by first applicant

Annexure A-8(a) - True copy of letter dated 2.5.2018 issued by second applicant

Annexure A-8(b) - True copy of letter dated 28.4.2018 issued by third applicant

Annexure A-8(c) - True copy of letter dated 2.5.2018 issued by 4th applicant

Annexure A-8(d) - True copy of letter dated 10.5.2018 issued by 5th applicant

Annexure A-8(e) - True copy of letter dated 10.5.2018 issued by 6th applicant

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